

PUBLIC ANNOUNCEMENT UNDER REGULATION 15 (1) OF SEBI (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011 ("SEBI (SAST) REGULATIONS, 2011")

OPEN OFFER FOR ACQUISITION OF 638,000 EQUITY SHARES FROM SHAREHOLDERS OF **M/S. VIVANZA BIOSCIENCES LIMITED** (FORMERLY KNOWN AS **M/S. IVEE INJECTAA LIMITED**) (HEREINAFTER REFERRED AS "**TARGET COMPANY**") HAVING ITS REGISTERED OFFICE AT 702, 'A' WING, ASHOKA CHAMBERS, RASALA MARG, ELLISBRIDGE, AHMEDABAD – 380006; TEL: 079-65410862; FAX: 079-65410862; BY **MR. HEMANT AMRISH PARIKH** S/O MR. AMRISH PARIKH R/O B-1, 399 APARTMENTS, BODAKDEV, AHMEDABAD – 380054, GUJARAT (HEREINAFTER REFERRED AS "**ACQUIRER**") PURSUANT TO AND IN ACCORDANCE WITH REGULATION 3(1) AND 4 OF SEBI (SAST) REGULATIONS, 2011.

This Public Announcement ("**PA**" / "**Public Announcement**") is being issued by **Corporate Professionals Capital Private Limited** ("**Manager to the Offer**") for and on behalf of the Acquirer to the Equity Shareholders of the Target Company ("**Shareholders**") pursuant to, and in compliance with, amongst others, Regulation 3(1) and Regulation 4 of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto ("**SEBI (SAST) Regulations**").

1. OFFER DETAILS

- **Size:** 638,000 (Six Lacs and Thirty Eight Thousand) Equity Shares constituting 25.02% of the present issued subscribed and paid-up equity share capital of the Target Company after taking into account the capital base after the proposed preferential allotment of 2,362,000 Equity Shares to Acquirer as well as person belonging public category, as was approved by the Board of Directors of the Target Company at its meeting held on February 29, 2016.

In the Board Meeting held on February 29, 2016, the Company has approved the issuance of 1,450,000 fully convertible warrants (FCW) which will be converted into equity shares after the period of 6 months from the date of allotment of FCW but not later than 18 months from the date of allotment of FCW on the preferential basis to persons belonging to public category.

- **Price/ consideration:** Rs. 10/- (Rupees Ten Only) for each Equity Share of the Target Company.
- **Mode of payment (cash/ security):** Cash
- **Type of offer (Triggered offer, voluntary offer/ competing offer etc):** Triggered Offer

2. TRANSACTION WHICH HAS TRIGGERED THE OPEN OFFER OBLIGATIONS (UNDERLYING TRANSACTION)

DETAILS OF UNDERLYING TRANSACTION						
Type of Transaction (direct/ indirect)	Mode of Transaction (Agreement/ Allotment/ market purchase)	Shares / Voting rights acquired/proposed to be acquired		Total Consideration for shares/Voting Rights (VR) acquired (Rs. In Crores)	Mode of payment (Cash/ securities)	Regulation which has triggered
		Number	% vis a vis total Equity/voting capital			
Direct	Preferential Issue of Equity Shares	1,912,000	74.98%	Rs. 1.91	Cash	Regulation 3(1) and 4 of SEBI (SAST) Regulations, 2011

3. ACQUIRER

Details	Acquirer	Total
Name of Acquirer	Mr. Hemant Amrish Parikh	NA
Address	B-1, 399 Apartments, Bodakdev, Ahmedabad – 380054, Gujarat	NA
Name(s) of persons in control /promoters of acquirer	NA	NA
Name of the Group, if any, to which the Acquirer company belongs to	NA	NA

Pre Transaction shareholding (Number and % of total share capital) of Acquirer	Nil	Nil
Pre Transaction shareholding (Number and % of total share capital) of persons in control and relatives of Acquirer	Nil	Nil
Proposed shareholding (*) after the acquisition of shares which triggered the Open Offer	1,912,000 Equity Shares 74.98% of the paid-up share capital of the Target Company.	1,912,000 Equity Shares 74.98% of the paid-up share capital of the Target Company.
Any other interest in the TC	Other than the shareholding as disclosed above, the Acquirer does not have any other interest in the Target Company.	

4. DETAILS OF SELLING SHAREHOLDERS: NOT APPLICABLE

5. TARGET COMPANY

Name	:	VIVANZA BIOSCIENCES LIMITED (Formerly known as IVEE INJECTAA LIMITED)
CIN	:	L24110GJ1982PLC005057
Exchange where listed	:	BSE Limited

6. OTHER DETAILS

- The Detailed Public Statement pursuant to this Public Announcement and which carries all such other information of the offer including the detailed information on the offer price, detailed information on the Acquirer, detailed information on the Target Company, detailed reasons for the offer, statutory approvals for the offer, delisting option, details of financial arrangement, other terms of the offer, conditions to the offer etc. shall be published in all editions of any one English national daily newspaper with wide circulation, any one Hindi national daily newspaper with wide circulation, any one Gujarati national daily as the Registered Office of the Target Company is situated in Gujarat and any one Marathi national daily newspaper with wide circulation. The Detailed Public Statement shall be published on or before March 08, 2016.
- The Acquirer undertakes that it is aware of and shall comply with all obligations under the SEBI (SAST) Regulations, 2011.

- The Acquirer has adequate resources and has made firm financial arrangements for financing the acquisition of the Equity Shares under the Offer, in terms of Regulation 25(1) of the SEBI (SAST) Regulations, 2011.
- The transaction and triggering of Open offer is subject to the approval of shareholders in terms of Companies Act, 2013 and other applicable laws.

ISSUED ON BEHALF OF ACQUIRER BY MANAGER TO THE OFFER



CORPORATE PROFESSIONALS CAPITAL PRIVATE LIMITED

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SEBI Regn. No: INM000011435

(MR. HEMANT AMRISH PARIKH)

Place: New Delhi

Date: February 29, 2016